

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.9625/2024

(Arising out of impugned final judgment and order dated 09-07-2024 in MCRC No. 24418/2024 passed by the High Court Of M.P. Principal Seat at Jabalpur)

FR. ABRAHAM THAZHATHEDATHU

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No.155585/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.155587/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP (Crl.) NO.9680/2024 (II-A)

(FOR ADMISSION and IA No.156619/2024-EXEMPTION FROM FILING O.T. and IA No.156618/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Suryanarayana Singh, Sr. Adv.
Ms. Pragati Neekhra, AOR
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Atul Dong, Adv.
Mr. Aniket Patel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent(s) returnable on 08.08.2024.

Petitioners' counsel is permitted to serve the Standing
Counsel for the respondent-State.(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT(MALEKAR NAGARAJ)
COURT MASTER (NSH)